

(2)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**  
**ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>Remainder not filed</i></p> <p><i>2</i></p> <p><i>VV</i></p>	<p><b>21.01.2009</b>  <b>O.A. 104/2008</b></p> <p>Present : Mr. Nand Kishore counsel for the applicant.  Mr. Hawa Singh counsel for the respondents No 1 &amp; 2.  None for the respondent No 18.</p> <p>This case has been listed before Deputy Registrar due to non-availability of Division Bench. Be listed before the Hon'ble Bench on 09/03/2009.</p> <p><i>Gurmit Singh</i>  (Gurmit Singh)  Deputy Registrar</p>
<p><i>copy to Mr. Kishore  no 175 To 177</i></p> <p><i>9/3/09</i></p> <p><i>BBM</i></p>	<p><b>09.03.2009</b></p> <p><b>OA No. 104/2008</b></p> <p>Mr. Nand Kishore, Counsel for applicant.  Mr. Hawa Singh, Counsel for respondents.</p> <p>Heard learned counsel for the parties.</p> <p>Learned counsel for the applicant submits that he does not want to press this OA at this stage and wants to withdraw the same.</p> <p>In view of the submission made by the learned counsel for the applicant, the present OA has become <del>irregular</del> does not <del>irregular</del> and is accordingly disposed of as not pressed.</p> <p><i>BBM</i></p> <p><b>(B.L. KHATRI)</b>  MEMBER (A)</p> <p><b>(M.L. CHAUHAN)</b>  MEMBER (J)</p>